

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

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CP-10/2003 in
OA-3251/2001

New Delhi this the 12th day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Sh. S.K. Agrawal, Member(A)

Dr. A.K. Kapoor,
R/o Laxmi Bhai Nagar,
New Delhi-23. Petitioner

(By Advocate : Sh. S.M. Garg)

Versus

1. Sh. S.K. Nayak,
Secretary,
Ministry of Health & Family Welfare,
Department of Health,
Nirman Bhawan,
New Delhi-1.
2. Dr. S.P. Aggarwal,
Director General of Health Services,
Nirman Bhawan,
New Delhi-1.
3. Dr. A.S. Bais,
Principal and Medical Superintendent,
Kalawati Saran Children's Hospital &
Lady Hardinge Medical College and
Associated Hospital, Bangla Sahib Marg,
New Delhi. Respondents

(By Advocate : Sh. R.V. Sinha)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Heard both the learned counsel for parties in
CP-10/2003.

2. Learned counsel for respondents has submitted that against Tribunal's order, which is the subject matter of this CP, dated 28.5.2002 in OA-3251/2001, the respondents have filed Writ Petition

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No. 782/2003 which is pending before the Hon'ble Delhi High Court. He has submitted that notice has been issued in the Writ Petition but Sh. S.M. Garg, learned counsel submits that no stay order has been issued by the Hon'ble Delhi High Court till date.

3. However, in the propriety of things as the matter is subjudice before the Hon'ble Delhi High Court, CP10/2003 is disposed of at this stage, leaving it open to the parties to proceed in the matter, as advised, in accordance with law. Notices issued to the alleged contemners are discharged.


(S.K. Agrawal)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)

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